

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.231

TP 94 of 2016 (CP 34 of 2015)

Proceedings under Section 397-398 of Co. Act, 1956

IN THE MATTER OF:

Vortex Ice Cream Pvt Ltd & Ors

.....Applicant

V/s

Vadilal Chemicals Ltd & Ors

.....Respondent

Order delivered on: 18/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Satvik Verma, Sr. Adv. a.w Mr. Arjun Sheth, Adv. &
Ms. Kriti Kothari, Adv.

For the Respondent

: Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Parth
Contractor & Mr. Pranjal Buch, Adv. for R-2,
Mr. Rohan Lavkumar ,Adv. i/b. Nanavati Associates, R-1
Mr. Pavan Godiawala, Adv. for R-3 & 8

ORDER

Ld. Sr. Counsel for respondent no.2 and Ld. Counsel for applicant submitted that their submissions were filed and have come on record. Ld. Counsel for applicant wanted to make some oral arguments from the submissions. Since all other matters have been heard and reserved for orders, in this matter he will be given not more than 30 minutes to appraise about any important points made as this application is filed under Sec 397-398. Respondent no.2, 3 & 8 are directed to file written submissions. No further adjournment will be given or arguments allowed as their written submissions have come on record.

List for further consideration on 09.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)